

(2018) 10 DEL CK 0312

In the Delhi High Court

Case No : Civil Writ Petition No.11422 OF 2018 & CM Nos. 44159, 44160 OF 2018

Rfb Latex Private Limited

APPELLANT

Vs

Central Board Of Trustees (CBT) & Anr

RESPONDENT

Date of Decision : 23-10-2018

Acts Referred:

Employees Provident Fund Act, 1952 — Section 7Q, 14B

Citation : (2018) 10 DEL CK 0312

Hon'ble Judges : C. Hari Shankar, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

1. The prayers in this writ petition read thus:

â??a. Issue a writ order or direction in the nature of certiorarito the Ld. Presiding Officer Central Government Industrial Tribunal, New Delhi, to

allow the Application for condonation of delay in complying the order dated 19.07.2018 passed in Appeal No. D-2/15/2018,titled as â??M/s. RFB

Latex Limited V/s Central Board of Trustees and anotherâ??.

b. Allow extension of time for deposit of Rs. 12,00,000/-as per the order dated 19.07.2018 and grant stay against the order dated 06.06.2018 passed by

the Respondent no.2.

c. passed an order for de-attach the Bank account of Petitioner.

d. Pass any other further order /relief as this Hon'ble Court deem fit and proper in favour of the petitioner andagainst the respondents in the present

facts and circumstances of the caseâ??

2. The petitioner had appealed, to the Employees Provident Fund Appellate

Tribunal (hereinafter referred to as the "learned Tribunal"),
challenging the order dated 24th April, 2014, passed by the learned Assistant Provident Fund Commissioner, Noida, whereby the petitioner was
directed to deposit Rs.18,84,480/-, under Section 14B of the Employees Provident Fund Act, 1952, and Rs.9,28,717/- under Section 7Q of the said Act,
in respect of the short paid dues of provident fund in respect of the period February, 2003 to July, 2013.

3. Vide order dated 19th July, 2018, the learned Tribunal granted stay of operation of the order of the Assistant Provident Fund Commissioner subject to deposit, by the petitioner, of Rs.12 lakhs, within two months. The matter was directed to be renotified on 9th October, 2018, for reporting compliance.

4. It appears that, though pre-deposit of Rs.12 lakhs, as directed by the learned Tribunal, in fact, was deposited by the petitioner, the deposit was effected 20 days late, i.e. on 9th October, 2018.

5. The petitioner, in these circumstances, moved an application, before the learned Tribunal, for condonation of delay of 20 days in making pre-deposit of Rs.12 lakhs.

6. The said application came up before the learned Tribunal on 9th October, 2018. Vide an order passed on the said date, the learned Tribunal issued notice on the application be put up on 13th consideration. application and directed that the December, 2018 for reply and

7. As the learned Tribunal is seized, at the instance of the petitioner itself of the issue of the delay in effecting pre-deposit, and the justifiability, or otherwise of the condonation thereof, it is obvious that the petitioner cannot maintain a parallel proceeding before this Court on the same issue.

8. As such, this writ petition does not appear to be maintainable.

9. Learned counsel for the petitioner, however, submits that he moved this Court only because coercive steps are being initiated against his client, as the learned Tribunal did not extend the earlier order of stay granted by it.

10. I do not see how there could be any question of extending the earlier order of stay, when the Tribunal has fixed the issue of delay in effecting pre-deposit, for consideration on 13th December, 2018.

Prima facie, it appears that the question of extending stay, would arise only once

the said delay was condoned and the pre-deposit was accepted, as stay was granted conditional to effecting pre-deposit.

11. Nevertheless, it would be open to the petitioner, in case any coercive steps are being taken, to move the Tribunal in that regard.

This Court cannot, in the above fact situation, pass any orders granting relief to the petitioner against such coercive steps.

12. Learned counsel for the petitioner seeks leave to withdraw this writ petition with liberty to move the Tribunal seeking ad interim relief against coercive steps, which, according to him are being initiated against his client.

13. Leave and liberty as prayed for is granted. The petitioner may move the learned Tribunal, if so advised, seeking ad interim relief in respect of the coercive steps, which according to him, his client is being subjected.

14. It is made clear that this order does not amount to be an opinion, an expression of opinion, one or the another, on the petitioner, would not be entitled to ad interim relief, or for stay of any coercive steps being taken against it. This is an aspect which would have to be decided by the learned Tribunal on the petitioner making an appropriate application before it in that regard.

15. Subject to the above observations, this writ petition is disposed of with no orders as to costs.

16. Copy of this order be given dasti under signatures of the Court Master.